

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(8)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 04/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/51/2016
NAME OF THE PETITIONER(S) : RADHAKRISHNAN BABUNIRMALA
NAME OF THE RESPONDENT(S) : PRECISE LIMBUS EYE CARE PVT LTD &1
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

Gopinath Menon Radhakrishnan	Respondent		
S. Manjula Devi, Adv For KSA & CO, CBE	For Applicant/ Petitioner		

ORDER

Counsels for both the parties are present. Counsel for the Petitioner filed CA/222/2017; copy of which is given to the other side. The prayer made by the Petitioner is that the adjourned annual general meeting allegedly held on 05.10.2017 be declared as null and void and stay the operation of Form DIR-12 and Form INC-22 filed with the Registrar of Company on 04.11.2017 until the disposal of the Company Petition.

Counsel for the Respondent is directed to file reply. The resolution passed on 05.10.2017 and the Form DIR-12, Form INC-22 filed with the Registrar of Company on 04.11.2017 are kept in abeyance, till next date of hearing. Put up on **11.12.2017 at 10.30 A.M.**

sd/-
MEMBER (JUDICIAL)

ghk